

## SCHEDULE B.

## FORM OF ORDER OF ASSIGNMENT.

(To be endorsed on the Agreement.)

Be it known to all men that on the  
 day of \_\_\_\_\_ in the year \_\_\_\_\_ personally appeared before  
 G. H., Magistrate of \_\_\_\_\_ C. D., of \_\_\_\_\_ with E. F., his  
 (or her) apprentice, and J. K., of \_\_\_\_\_ and desired that the  
 agreement of apprenticeship, whereby the said E. F. was bound  
 to the said C. D., might be assigned and made over to the said  
 J. K., and the said G. H. having satisfied himself, by personal  
 examination of the said E. F., and by other lawful ways and  
 means, that such assignment is for the benefit of the said  
 E. F., and is made with the consent of (the  
 said E. F., and of) all persons whose consent  
 thereunto by law is required, doth allow such  
 assignment: and the contract of apprenticeship whereby the said  
 E. F. was on the \_\_\_\_\_ day of \_\_\_\_\_ in the year \_\_\_\_\_  
 bound to the said C. D., as an apprentice to learn the trade (craft  
 or employment) of a \_\_\_\_\_ shall henceforth endure, unto the  
 end of the said term, as if the said J. K. had been originally  
 party to the said deed, and had executed the same, in the place  
 and instead of the said C. D., and shall be bound, for himself  
 (or herself) his (or her) executors or administrators, to fulfil  
 the covenants by the said C. D., to be performed, and the said  
 E. F. shall henceforth be bound unto the said J. K., in like  
 manner as he (or she) was by the said agreement bound unto  
 the said C. D.

*If E. F. is not above  
 the age of fourteen years,  
 the words between brack-  
 ets may be omitted.*

C. D.                      E. F.                      J. K.

In witness whereof the said C. D., E. F. and J. K. have here-  
 unto set their hands before me the day and year above written.

G. H., Magistrate.

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 CUTTACK.

ACT No. XX. OF 1850.

[Passed on the 11th April, 1850.]

*Disputes about the boundaries of zemindaries to be tried by Superintendent of  
 Tributary Mehals according to instructions from Government, &c.*

An Act for settling the boundaries of the Tributary Mehals in Cuttack.

Whereas certain jungle or hill zemindaries in the Zillah of Cuttack, enumerated in Section XXXVI. of Regulation XII, 1805, of the Bengal Code, and the Territory of Mohurbunge, in the same zillah, were temporarily exempted by the said Regulation from the Regulations relating to the settlement and collection of the public revenue, and by Regulation XIII. 1805, of the Bengal Code, were temporarily exempted from the Laws and Regulations for the maintenance of the Police, and for the administration of justice in criminal cases, and whereas doubts have been entertained how disputes as to the boundaries of the said zemindaries are to be determined, It is enacted as follows:

I. Every case in which the boundaries between any of the said zemindaries, or the Killahs of Boad and Atmullick, and an estate subject to the Regulations of the Bengal Code, shall be in dispute, shall be heard, tried and determined in the first instance by the Superintendent of the Tributary Mehals, in Zillah Cuttack, according to such instructions as he shall, from time to time, receive from the Governor of Bengal, and his award, when confirmed by the Governor of Bengal, shall be final and conclusive, and shall be carried into execution by the Superintendent of Tributary Mehals by giving possession of the land in dispute to the parties entitled under his award.

BENGAL, MADRAS AND BOMBAY.

ACT No. XXI. OF 1850.

[Passed on the 11th April, 1850.]

*Revised expediency of extending S. 9 of R. 7, 1832 of Bengal Code.*

*1. Avoids any Law inflicting forfeiture of rights or inheritance, by reason of loss of Caste through change of Religion, &c.*

An Act for extending the principle of Section IX. Regulation VII. 1832, of the Bengal Code, throughout the Territories subject to the Government of the East India Company.

Whereas it is enacted by Section IX. Regulation VII. 1832, of the Bengal Code, that "whenever in any civil suit the parties to such suit may be of different persuasions, when one party shall be of the Hindoo and the other of the Mahomedan persuasion:

Repealed by Act. 4 of 2018  
of Sec. I Sch. I